

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.86 of 1997

Date of Order: This the 23rd April 1997.

HON'BLE MR.JUSTICE D.N.BARUAH, VICE-CHAIRMAN  
HON'BLE SHRI G.L.SANGLYINE, MEMBER, ADMINISTRATIVE

1. Sri Tapan Bhawal  
Son of Sri Haradhan Bhawal  
Working as Casual Labour under of the  
Central Excise and Customs,  
Govt. of India, Bangaigaon  
Under Dhubri Division,  
Office of the Assistant Commission  
Central Excise, Dhubri,
2. Sri Mohan Singh Limbu  
Serving as Casual Worker  
Under the office of the Commissioner of  
Central Excise and Customs, Shillong  
Village Happy Valley  
P.O.Madan Pitang  
Shillong-7.

By Advocate Mr.J.L.Sarkar and Mr.M.Chanda.

- Vs -

1. Union of India  
Through the Secretary to the Govt of India,  
Department of Revenue,  
Ministry of Finance,  
New Delhi.
2. Chairman,  
Board of Customs and Central Excise,  
Government of India,  
Ministry of Finance, Deptt. of Revenue  
New Delhi.
3. Commissioner,  
Customs and Central Excise,  
Government of India,  
Department of Revenue,  
Ministry of Finance,  
Shillong .... Respondents.

By Advocate Mr.S.Ali, Sr.C.G.S.C.

O R D E R

BARUAH (J):

In this application, the applicants have  
prayed for direction to the respondents to regularise

contd/-

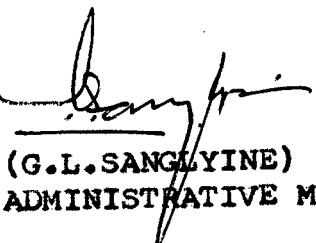
their services. Facts are :

Both the applicants were engaged casual labour on different dates i.e. applicant No.1 on 1-7-85 and applicant No.2 on 16-2-87 and since then they have been working as such. The authority also gave temporary status by Annexure 4 and Annexure 6 to the petition. On the basis of the Annexure 7 scheme, two out of every three vacancies in Group 'D' cadres in respective of the offices where the casual labourers were working would be filled up as per the recruitment rules and (in) the instructions issued by the Department of Personnel & Training from amongst casual workers with temporary status. As per said scheme the services of the applicants should also be regularised. The applicants submitted their representations in 1994 and 1995, but the representation have not been disposed of, at least to the knowledge of the applicants. The applicants have now approached this Tribunal. Some other employees had also been recruited over looking the claim of the applicant. Hence the present Application.

We have heard learned counsel Mr.J.L. Sarkar appearing on behalf of the applicants and Mr.S. Ali learned Sr.C.G.S. On hearing the counsel for the parties we feel the authority should consider the representation so filed and thereafter pass reasoned orders. Accordingly, we dispose of this application directing the respondents to dispose of the matter after considering the representation filed by the applicant. This must be done as early as possible at any rate within a period of 3 month from the date of receipt of this order. Meanwhile, till disposal of the

representation, at least two posts shall be kept vacant. For the convenience of the authority the applicant may file a fresh representation stating their grievances and if such representation is filed within 10 days from to-day that shall also be considered by the Respondents.

The Original Application is accordingly.  
disposed of.

  
(G.L.SANGLYINE)  
ADMINISTRATIVE MEMBER

  
(D.N.BARUAH)  
VICE-CHAIRMAN

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